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Title: Need to take urgent steps for e-waste management.

SHRI C. GOPALAKRISHNAN (NILGIRIS): Hon. Speaker, Vanakkam. Before raising the issue, I extend my sincere gratitude to my Leader Puratchi Thalaivi Amma who selected and sent me to this august House and again with blessing of Puratchi Thalaivi Amma, I raise the important and urgent public issue.

As all of us know, the e-wastes contain hazardous materials that pose a threat to the human health and the ecological resources. India generates around 146,000 tonnes of e-waste a year. A recent survey reveals that nearly more than 8000 million tones of e-waste will be generated in India. At present, only 3 per cent of e-waste reaches the recycler. They should put separate collection banks of e-waste in every nook and corner of the cities for the public to drop unused electronic gadgets in the basket. It is suggested that major Municipal Crporations should take the responsibility of collecting e-waste directly from consumers to be handed over to a recycler.

Though the Government of India has enacted the following legislations for e-waste management, it should promote such initiatives by offering certain incentives to this industry like infrastructure status, tax rebate, concessional loan and carbon credit to the entities having required know-how and infrastructure to deal with the same.

Finally, I would like to appeal to the authorities concerned and all the users of electrical and electronic equipment not to discard e-waste to the unorganized facilities until the administrative guidelines are in place and procedures are laid down by the authorities concerned and stakeholders

Therefore, I urge upon the Government to take necessary actions for sustainable development principle which has been very aptly defined in the World Commission on Environment and Development (WCED) Report. Thank You.